



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 349 দিশপুৰ, শুক্ৰবাৰ, 4 আগষ্ট, 2023, 13 শাওণ, 1945 (শক)
No. 349 Dispur, Friday, 4th August, 2023, 13th Sravana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 4th August, 2023

No. LGL 11/2023/46- The following Act of the Assam Legislative Assembly which was assented by the Governor of Assam on 31st July, 2023 is hereby published for general information.

ASSAM ACT NO. XXXIX OF 2023

(Received the assent of the Governor on 31st July, 2023)

THE ASSAM APPROPRIATION (No. IX) ACT, 2023

AN ACT

to provide for the authorisation and appropriation of moneys out of the Consolidated Fund of the State of Assam to meet the amounts spent on certain services during the Financial year, 2011-12 in excess of the amount authorised or granted for the said services.

Be it enacted by the Assam Legislative Assembly in the Seventy-fourth Year of the Republic of India as follows:

Short Title 1. This Act may be called the Assam Appropriation (No. IX) Act, 2023.

Issue of Rs.915,14,08,863.00 from and out of the Consolidated Fund of the State of Assam for the financial year, 2011-12. 2. From and out of the Consolidated Fund of the State of Assam the sums specified in column (3) of the Schedule amounting in the aggregate to the sum of Rupees Nine Hundred Fifteen Crore Fourteen Lakh Eight Thousand Eight Hundred Sixty Three shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year 2011-12 in excess of the amount authorised or granted for those services for the year.

Appropriation 3. The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Assam shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the Thirty First day of March, 2012.

THE SCHEDULE

(See Sections 2 and 3)

[1] Grant No./ Appropriation	[2] Services and Purposes	[3] Sums Not Exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
12	District Administration	Revenue	0.00	25771084.00	25771084.00
		Capital	0.00	0.00	0.00
22	Other Administrative Services	Revenue	19026416.00	0.00	19026416.00
		Capital	0.00	0.00	0.00
23	Pensions and Other Retirement Benefits	Revenue	7129728259.00	0.00	7129728259.00
		Capital	0.00	0.00	0.00
47	Other General Economic Services	Revenue	529206.00	0.00	529206.00
		Capital	0.00	0.00	0.00
62	Power	Revenue	607135926.00	0.00	607135926.00
		Capital	0.00	0.00	0.00
63	Capital Outlay on Flood Control Projects	Revenue	0.00	0.00	0.00
		Capital	0.00	18649720.00	18649720.00
78	Welfare of Plain Tribes & Backward Classes (Bodoland Territorial Council)	Revenue	0.00	0.00	0.00
		Capital	1350568252.00	0.00	1350568252.00
	Total	Revenue	7756419807.00	25771084.00	7782190891.00
		Capital	1350568252.00	18649720.00	1369217972.00
	Grand Total		9,10,69,88,059.00	4,44,20,804.00	9,15,14,08,863.00

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.